

Notifications and Orders

(120) Scheme extended for a further period of 6 months [Chandigarh Conversion of Land Use of Industrial Sites into Commercial Activity/Services in Industrial Area, Phase I & II Chandigarh Scheme, 2005]. - No, 28/8/51-UTF(3) 2008/2125.- In exercise of the powers conferred by sections 7 and 22 of the Capital of Punjab [Development and Regulation) Act, 1952, as adapted by the Punjab Re-organisation (Chandigarh) (Adaptation o Laws on State and Concurrent Subjects) Order, 1968 and all other powers enabling him in this behalf, the Administrator, Union Territory, Chandigarh is pleased to extended make the following further amendments in the Scheme called 'Chandigarh Conversion of Land Use of Industrial Sites into Commercial Activity/Services in Industrial Area, Phase I & II, Chandigarh Scheme, 2005', notified,- vide No. 28/8/51- UTFI(3)-2005/665 8, dated the 19th September, 2005, and as amended from time to time for a further period of six months i.e. up to the 18lh September 2008.
(See Chandigarh Administration Gazette, (Extra.) dated 18.3.2008)